

Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)

.....

New Delhi, the 23rd April, 1970.

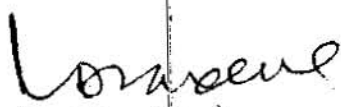
NOTIFICATION  
INCOME-TAX

NO.49 (F.NO.404/55/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961) and in supersession of all the previous Notifications on the subject the Central Government hereby authorises:

1. Shri G. Subramanyam,
2. Shri P. Sreeramamurthy, and
3. Shri A.V. Krishna Rao

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 1st May, 1970.

  
( R.D. Saxena )

Deputy Secretary to the Govt. of India

To

The Manager,  
Government of India Press,  
New Delhi.

No.49 (F.No.404/55/70-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Accountant General, Govt. Andhra Pradesh, Hyderabad.
4. The Chief Secretary, Govt. of Andhra Pradesh, Hyderabad.
5. The Comptroller & Auditor General(25 copies), New Delhi.
6. All Officers/Sections in Board's office.
7. Bulletin Section (3 copies).

  
( R.D. Saxena )

Deputy Secretary to the Govt. of India